

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 04**  
**(IB)-109(PB)/2021**

**IN THE MATTER OF:**  
Mr. Murari Lal Soni

... Applicant/Petitioner

**Order under Section 94(1) of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 23.02.2021**

**CORAM:**  
**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

**ORDER**

The Applicant is directed to issue notice to the Creditor and the Corporate Debtor intimating them to appear and argue the case on the next date of hearing.

List the matter for hearing on **31.03.2021**

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**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

-sd-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**